ITEM NO.34 COURT NO.13 SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 18321/2026

[Arising out of impugned final judgment and order dated 14-08-2025 in CRA No. 255/2021 passed by the High Court at Calcutta]

DEBASISH @ BAPI BISWAS & ANR. Petitioner(s)

VERSUS

THE STATE OF WEST BENGAL Respondent(s)

[IA No. 271774/2026 - CONDONATION OF DELAY IN FILING, IA No. 271777/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 271780/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES]

Date : 29-10-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UJJAL BHUYAN
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) :Mr. Aarif Ali, Adv.
Mr. Pankaj Tiwari, Adv.
Mr. Mujahid Ahmad, Adv.
Mr. Chand Qureshi, AOR
Mr. Mohd Faiz Ahmed, Adv.
Mr. Hriday Kathuria, Adv.
Mr. Mohit Yadav, Adv.
Mr. Keshav Dev, Adv.

For Respondent(s) :Mr. Nishant Awana, AOR
Mr. Suraj Kundu, Adv.
Mr. Amogh Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Signature Not Verified
Digitally signed by IRAMNAZ
Date: 2026.10.30 17:23:42 IST
Reason:

1. Leave granted.

2. Appellant was convicted by the Trial Court under Sections 120B, 396, 201 and 412 of the Indian Penal

Code, 1860 (for short, 'IPC') and sentenced to undergo life imprisonment.

3. Appeal filed by the appellant before the High Court was rejected *vide* the impugned judgment and order.

4. Aggrieved thereby, the present Special Leave Petition has been filed.

5. In this case, notice was issued on 21.09.2026 both on the Special Leave Petition as well as on the prayer for grant of bail.

6. We find that in case of co-convict Gobinda Saha, we had passed an order dated 28.07.2026 in Criminal Appeal No.4809 of 2025 suspending the sentence and enlarging him on bail considering the fact that he had undergone incarceration for more than 19 years.

7. In so far the two appellants are concerned, i.e., Debasish @ Bapi Biswas and Tapash Karmakar @ Tapu, they have also completed more than 19 years of incarceration.

8. Having regard to the above, we direct that pending consideration of the present Criminal Appeal the aforementioned appellants shall be enlarged on bail on usual terms and conditions.

9. Let the appeal be listed for hearing along with the Criminal Appeal No.4809 of 2025.

(IRAMNAZ)
COURT MASTER (SH)

(CHETNA BALOONI)
COURT MASTER (NSH)